

MR. SPEAKER: This is not the procedure.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): My
statement was about Government
Business. I would like to submit
that in the course of the next few
days, there will be ample opportu-
nities for the hon. Members of this
House to discuss the Demands for
Grants of the various Ministries when
such matters, as have been referred
to by the hon. Members, can be
raised. If the hon. Members want to
raise them as separate issues, then
the matter will have to go to the
Business Advisory Committee for the
allotment of time. My submission,
Sir, as the hon. Members know, is
about Government's business for the
next week.

MR. SPEAKER: The question is:

"That in pursuance of sub-sec-
tion (3) (c) of Section 4 of the
Cardamom Act, 1965, the members
of this House do proceed to elect,
in such manner as the Speaker may
direct, two members from among
themselves to serve as members of
the Cardamom Board, subject to
the other provisions of the said
Act."

The motion was adopted.

12.07 hrs.

DEMANDS FOR EXCESS GRANTS
(GENERAL), 1975-76

THE MINISTER OF FINANCE
(SHRI H. M. PATEL): I rise to pre-
sent a statement showing Demands
for Excess Grants in respect of the
Budget (General) for 1975-76.

SUPPLEMENTARY DEMANDS FOR
GRANTS (GENERAL), 1977-78

THE MINISTER OF FINANCE
(SHRI H. M. PATEL): I rise to pre-
sent a statement showing Supple-
mentary Demands for Grants in res-
pect of the Budget (General) for
1977-78.

12.7½ hrs.

RESERVE BANK OF INDIA
(AMENDMENT) BILL*

THE MINISTER OF FINANCE
(SHRI H. M. PATEL): I beg to
move for leave to introduce a Bill
further to amend the Reserve Bank
of India Act, 1934.

MR. SPEAKER: The question is:

"That leave be granted to intro-
duce a Bill further to amend the
Reserve Bank of India Act, 1934."

The motion was adopted.

SHRI H. M. PATEL: I introduce
the Bill.

12.08 hrs.

HIGH DENOMINATION BANK
NOTES (DEMONETISATION) BILL*

THE MINISTER OF FINANCE
(SHRI H. M. PATEL): I beg to
move for leave to introduce a Bill
to provide in the public interest for
the demonetisation of certain high
denomination bank notes and for
matters connected therewith or inci-
dental thereto.

MR. SPEAKER: The question is:

"That leave be granted to intro-
duce a Bill to provide in the pub-
lic interest for the demonetisation
of certain high denomination bank

notes and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI H. M. PATEL: I introduce the Bill.

12.09 hrs.

STATEMENT RE. HIGH DENOMINATION BANK NOTES (DEMONETISATION) ORDINANCE, 1978

THE MINISTER OF FINANCE (SHRI H. M. PATEL): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the High Denomination Bank Notes (Demonetisation) Ordinance, 1978.

12.10 hrs.

MOTION RE SECOND REPORT OF COMMITTEE OF PRIVILEGES

MR. SPEAKER: Mr. Bosu, about your motion, please note that under Rule 315(2) only half-an-hour is permissible.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I would like to move a motion that under Rule 388, this Rule be suspended and the time of the debate be extended. You can put it before the House.

MR. SPEAKER: I am not suspending it. Is it the pleasure of the House to suspend the Rule under Rule 388?

SOME HON. MEMBERS: Yes.

SOME HON. MEMBERS: No.

MR. SPEAKER: The 'Noes' have it.

SHRI JYOTIRMOY BOSU: No, Sir, the Ayes have it. There should be division.

SOME HON. MEMBERS: The Ayes have it.

SHRI JYOTIRMOY BOSU: You have said: "The Noes have it". But I want a division.

MR. SPEAKER: I will again put it to the House.

SHRI JYOTIRMOY BOSU: No, you have already put it to the House. I am on a point of order. You cannot cut the coat here according to the requirement of some people. The question is that you have sought the consent of the House and I have asked for division. Let there be a division.

MR. SPEAKER: I will again put it before I go for division.

SHRI JYOTIRMOY BOSU: It is incumbent upon you to go in for division.

SHRI C. M. STEPHEN (Idukki): My friend does not seem to understand the implication of his motion. The implication of his motion is....

SHRI JYOTIRMOY BOSU: Suspension of Rule.

SHRI C. M. STEPHEN: No. Suspension of the Rule is what he is asking for. Suspension of the Rule means not merely half-an-hour. Suspension of the Rule means the entire debate. The Rule that he is seeking to suspend is this—he does not understand the implication of what he is saying:

"After the report has been presented, the Chairman or any member of the Committee may move that the report be taken into consideration."

†Introduced with the recommendation of the President.